

plans, it is ensured that the protective, reclamation and rehabilitation work in the mining lease areas have been implemented. Further, Rule 31 to 41 of MCDR, 1988 prescribes various environmental protection measures to be taken in the mining areas, which includes the reclamation and rehabilitation of lands affected by prospecting or mining operations.

Pending applications for Mining Licences

1347. DR. K.V. P. RAMACHANDRA RAO:

SHRI MOHD. ALI KHAN:

Will the Minister of MINES be pleased to state:

(a) whether it is a fact that several applications for grant of mining licences are pending before the Ministry and the State Governments though they have to be finalized before two years from the date of commencement of MMDR Act, 2015;

(b) if so, the details of pending applications before the Ministry and the State Governments, State-wise; and

(c) whether Government is planning to clear these pending licences within two years, time-limit?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): (a) The MMDR Act, 1957 has been amended with effect from 12th January, 2015, bringing in a paradigm shift in the process of the grant of mineral concessions. Through the amendment, a provision has been inserted in section 10 A (2) (c), which states that where the Central Government has communicated previous approval as required under sub-section (1) of section 5 for grant of a mining lease, or if a Letter of Intent (by whatever name called) has been issued by the State Government to grant a mining lease, before the commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, the mining lease shall be granted subject to fulfilment of the conditions of the previous approval or of the Letter of Intent (LoI) within a period of two years from the date of commencement of the said Act. The grant of mining lease is done by the State Governments. Several meetings have been conducted by Ministry of Mines with the State Governments of 12 major mineral rich States to reconcile the details of saved under section 10A(2) (c) of the amended MMDR Act.

(b) and (c) Based on the information provided by State Governments of the 12 major mineral rich, there are 317 pending applications with them, which are saved under section 10A (2) (c) of the amended MMDR Act, 2015. The details of these pending applications, State-wise, are given in the Statement (*See below*). The grant

of mining lease by the State Government has to be done subject to the fulfilment of the conditions of the LoI/ prior approval. The applicant shall obtain the requisite clearances which are stipulated in the conditions of the LoI or the previous approval. The Ministry of Mines is making efforts to expedite these requisite clearances under the provisions of their governing Act and Rules.

Statement

Details of pending applications, State-wise, which are saved under section 10A (2) (c) of the amended MMDR, 2015

States	Number of Proposals
Andhra Pradesh	25
Chhattisgarh	32
Goa	3
Gujarat	13
Jharkhand	34
Karnataka	48
Madhya Pradesh	18
Maharashtra	35
Odisha	65
Rajasthan	27
Tamil Nadu	11
Telengana	6
TOTAL	317

Auctioning of Mega Solar Parks

1348. SHRIMATI JAYA BACHCHAN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government is planning to auction mega solar parks in the country;
- (b) if so, the details thereof;
- (c) the details of financing model of such solar parks; and
- (d) how the States and people would benefit from these solar parks, the details thereof?